

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Dr. Pramod Deo, Chairperson**
2. **Shri S.Jayaraman, Member**
3. **Shri V.S. Verma, Member**

**I.A.No. 1/2010 in
Petition No. 271/2009**

In the matter of

Approval of transmission tariff for 400 kV D/C Ramagudam-Bhadrawati (Chandrapur) Transmission system in Southern Region and Western Region for the period from 1.4.2009 to 31.3.2014.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

Karnataka Power Transmission Corporation Ltd, Bangalore & Others

....Respondents

ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for permission to revise the capital cost and keep the petition on hold till the filing of revised petition for 400 kV D/C Ramagudam-Bhadrawati (Chandrapur) Transmission system in Southern Region and Western Region for the period from 1.4.2009 to 31.3.2014.

2. The petitioner has submitted that while filling the tariff petition, additional capital expenditure for the period 2009-14 was not taken into consideration inadvertently and it will take more time to furnish the inputs required for compilation and computation of tariff for transmission asset. Accordingly, the petitioner has sought permission to revise the capital cost for approval of transmission tariff for the period 2009-14 in respect of 400 kV D/C Ramagudam-Bhadrawati (Chandrapur) Transmission system.

3. The prayer made by the petitioner is allowed. The petitioner may file revised petition for approval of transmission tariff in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 on the subject by 31.3.2010 and serve the copies on the respondents.

4. I.A. stands disposed of in the above terms.

Sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

New Delhi dated the 19th January 2010